

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/RP/2024

Subject : Petition for review of the Order dated 24.4.2024 passed by the Commission in Petition No. 563/GT/2020 with respect to true up tariff of Kudgi Super Thermal Power Station St-I (2400 MW).

Petitioner : NTPC Ltd.

Respondent : APEDCL & ors.

Date of Hearing : **27.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Harsh Vardhan, Advocate, NTPC
Ms. Ananya Dutta, Advocate, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions seeking a review of the impugned order dated 24.4.2024 on the issues, namely the (i) Non-consideration of repayment adjustment on account of the de-capitalization in the interest of loan calculation and (ii) Non-consideration of depreciation adjustment on account of de-capitalization in the depreciation calculation. He further prayed that in light of the errors apparent on the face of the record, the review petition may be allowed.

2. The learned counsel for the Respondent TANGEDCO sought two weeks' time to file its reply.

3. The Commission, after hearing the parties, directed the Respondent TANGEDCO to file its reply on or before **15.10.2024** after serving a copy to the Review Petitioner, who may, if need, file its rejoinder by **18.10.2024**. Accordingly, based on the consent of the parties, the order in the Review Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

